

HIGH COURT OF HIMACHAL PRADESH, SHIMLA- 171 001
No.HHC/Estt.7(50)/2014-

Dated: 18.10.2016

"OFFICE ORDER"

In exercise of powers vested under Article 229 of the Constitution of India and all other powers enabling in this behalf read with Rule 3 (1) (i) and Rule 5 of the High Court of Himachal Pradesh Members of Technical Manpower (Computers) (Appointment, Conditions of Service and Conduct) Rules, 2014, Hon'ble the Chief Justice has been pleased to appoint following candidates as Assistant Programmer(s), in the pay scale of Rs. 10300-34800 + Rs. 3800/- Grade Pay, **on Contract basis**, and their posting (s) has been made as shown against their names, as follows:

Sl. No.	Roll No.	Name and Address of the Appointee	Place of Posting
1.	200422	Shri Vinod Kumar, S/o Shri Kali Dass, R/o Village- Palhoon, P.O.- Jalpehar, Tehsil- Joginder Nagar, District- Mandi, H.P.- 175015.	In the Civil & Sessions Division, Solan.
2.	200325	Shri Dalip Singh, S/o Shri Jeet Singh, R/o #1894, Top Floor, Phase-5, Near PTL, Mohali, Punjab- 160059.	In the Civil & Sessions Division, Kullu.

- The above appointments are made subject to furnishing of the following Certificates:
 - A medical certificate of fitness from the concerned Medical Authority to whom a reference will be made.
 - Attested copies of all the certificates, showing date of birth and educational qualification etc.
 - Certificate to the effect that the candidate has not entered into bigamy.
 - Certificate from the two Gazetted officers that candidate bears a good moral character.
- The appointment will be initially for a period of one year and can be extended further on year to year basis subject to the fitness to the job.
- The appointments are subject to verifications of character and antecedents.
- The appointment is liable to be terminated at any time without any notice if the work and conduct is not found satisfactory.
- The appointee shall have to execute a contract as per the policy of the State Government of H.P. at the time of joining.

6. The candidate is requested to join his duties at the place of posting within a period of 15 days of the issuance of this office order failing which offer of appointment shall be liable to be cancelled.

"OFFICE ORDER"

BY ORDER

REGISTRAR GENERAL

Endst.No.HHC/Estt.7(50)/2014- 26550-60
Copies forwarded for information to:-

Dated: 18.10.2016

1. The Deputy Registrar-cum-Special Private Secretary to Hon'ble the Chief Justice;
2. The District & Sessions Judges, Kullu and Solan, for information and necessary action, please;
3. The Accountant General (Audit), H.P., Shimla- 171 003;
4. The Accountant General (A&E), H.P., Shimla- 171 003;
5. The C.P.C./all the Additional Registrars/ Deputy Registrars/Assistant Registrars/Court Masters;
6. The Secretaries/Private Secretaries/P.As to the Registrar General/Registrar (Vigilance)/Registrar (Judicial)/Registrar (Rules)/Registrar (Administration)/Registrar (Estt.)/ Registrar (GAD & Recruitment);
7. The Section Officers (Accounts);
8. The Section Officer (Computer) is directed to upload the High Court Website in terms of this office order.
9. The Public Relations Officer for necessary action at his end;
10. All the above named appointee(s) (by name) (By Registered AD);
11. Guard file.

(From Sl. No. 1 and 5 to 11, High Court of H.P. at Shimla).


REGISTRAR (ESTABLISHMENT)